

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 6TH DAY OF MARCH, 2002

Original Application No. 152 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Arvind Kumar, Son of Kameshwar Pandey
Village & Post SAIN, District
Muzaffarnagar.

... Applicant

(By Adv: Shri Arvind Kumar)

Versus

1. Union of India through the
General Manager, Railway
Electrification, Allahabad.
2. Chief Electrical Engineer
Railway Electrification,
Allahabad.

... Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

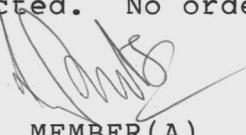
By this OA u/s 19 of A.T.Act 1985 the applicant has
challenged the order dated 28.9.1993 by which he was
disengaged as casual labour w.e.f. 9.8.1993 on the ground
that he frequently absented from duty without intimation
and without taking leave. Though applicant was serving
as a casual labour he was given opportunity of explanation
before the impugned order was passed. The applicant filed

his representation, copy of which has been filed as (Annexure 3),

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But from the explanation we do not find any ground on which basis the correctness and legality of the order may be questioned. The only defence taken was that the leave was granted by Deputy Chief Engineer but there is nothing in writing to corroborate this defence. In the circumstances, we do not find any merit in this OA. The application is accordingly rejected. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 6th march, 2002

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